

reme Court in August, 1989, it has been decided by the Government to appoint officer employee directors from among the office-bearers of the majority all India bank officers' association of the bank, with first preference being given to the General Secretary of the association; and in case he suffers from any disqualification, to the President or the Vice-President of the association in that order. Already officer employee directors have been appointed by the Government on the Boards of Bank of India, New Bank of India and Corporation Bank. Such vacancies existing in other banks will also be filled up very soon.

### Cash Dealings in Bank Drafts

766. SHRI DATTATRAYA BANDARU:

SHRI RAMESH CHAND TOMAR:

SMT. MAHENDRA KUMARI:

Will the Minister of FINANCE be pleased to state:

(a) whether the RBI has issued any directives to banks to stop cash dealings in Bank Drafts;

(b) if so, the details thereof;

(c) the number of cases where the newly opened current accounts with banks in fictitious names were used to deposit large sums in cash, which were subsequently withdrawn for payment against drafts purchased from the same or the other banks during the last two years till date, bank-wise;

(d) the number of cases where goods were purchased by securing demand drafts against cash payment in the name of fictitious persons operating from unidentifiable or fictitious addresses during the above period, bank-wise; and

(e) the measures taken or proposed to be taken to check such incidents in the future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI DALBIR SINGH): (a) and (b) Reserve Bank of India (RBI) has recently advised all banks that demand drafts, mail transfers, telegraphic transfers and traveller cheques for Rs. 50,000 and above should be issued by banks only by debit to customers' account and not against cash payment. Similarly such payments for Rs. 50,000 and above are to be made through banking channels and not in cash.

(c) and (d) The present data reporting system does not generate the information asked for.

(e) In order to prevent opening of account in benami and fictitious names with banks, RBI has already issued a number of circulars wherein banks have been advised to obtain proper introduction before opening any account. Banks have also been advised by RBI to carefully monitor all transactions with unusual characteristics.

[Translation]

### Per Capita Amount of Central Grant to Bihar

767. SHRI CHHEDI PASWAN: Will the Minister of FINANCE be pleased to state:

(a) the per capita amount of Central grant to States during the last five years. State-wise;

(b) whether the per capita amount of Central grant to Bihar is comparatively less than other States;

(c) whether the Government of Bihar has requested the Union Government to increase the per capita amount of Central grant to Bihar; and

(d) If so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) and (b) A Statement indicating the State-wise per capita grants from the Centre to States is enclosed.

(c) No, Sir.

(d) Does not arise.